

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 227/MP/2012

- Subject : Petition under section 79 (1) (f) of Electricity Act, 2003 for grant of consent by State Load Despatch Centre, Karnataka for inter-state transmission of electricity.
- Date of hearing : 26.2.2013
- Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member
- Petitioner : M/s Ravikiran Power Projects Private Limited, Hyderabad
- Respondents : State Load Despatch Centre, Karnataka
Karnataka Power Transmission Corporation Limited, Bangalore,
Gulbarga Electricity Supply Co. Ltd., Gulbarga
Karnataka Renewable Energy Development Ltd. Bangalore
- Parties present : Shri B.P.Patil, Advocate, RPPPL
Shri Venkata Krishna K, Advocate for RPPPL
Ms. Swapna Seshadri, Advocate for KPTCL and SLDC
Shri Venkita Subramaniam, Advocate for BSECOM

Record of Proceedings

Learned counsel for respondent No. 3, Gulbarga Electricity Supply Co. Ltd prayed for one week time to file reply to the petition.

2. The Commission accepted the prayer and as a last chance granted time to the respondent Gulbarga Electricity Supply Co. Ltd.

3. Accordingly, the respondent No. 3 is directed to file its reply within 8.3.2013 with advance copy to the petitioner, who may file its rejoinder, if any by 21.3.2013.

4. The petition shall be listed for hearing on 26.3.2013.

By order of the Commission,

SD/-
(T. Rout)
Joint Chief (Law)